**Fourteenth Loksabha**

**Session : 4**
**Date : 20-04-2005**
**Participants : Mukherjee Shri Pranab,Yerrannaidu Shri Kinjarapu,Singh Shri Prabhunath,Malhotra Prof. Vijay Kumar,Thomas Shri P.C.,Dasmunsi Shri Priya Ranjan,Advani Shri Lal Krishna,Tripathy Shri Braja Kishore,Geete Shri Anant Gangaram**

Title: Regarding affidavits filed in Supreme Court on Action Taken by the Govt. on the CAG report releating to procurement made for Operation Vijay (Kargil) and laying of reports of Justice Phukan Commission and the Central Vigilance Commission.

## 12.32 hrs.

**श्री लाल कृण आडवाणी (गांधीनगर)** : माननीय अध्यक्ष जी, कल विपक्ष की ओर से रक्षा सौदों के संदर्भ में सरकार ने कोर्ट में जो एफिडेविट फाइल किये हैं, उस पर जब आपत्ति उठाई गयी तो रक्षा मंत्री, सदन के नेता ने तुरंत खड़े होकर कहा कि सरकार इस पर पूरी बहस करने के लिए तैयार है। जब भी सदन उस पर बहस करना चाहे और अध्यक्ष जी अनुमति दें, हम बहस करने को तैयार हैं। मैं उनके इस प्रस्ताव का स्वागत करता हूं। इसी कारण आज मैंने अपने सभी साथियों को कहा कि हमें इस बारे में यही एप्रोच अपनानी चाहिए कि सरकार जब बहस करने के लिए तैयार है तो हम बहस करेंगे। लेकिन इन रक्षा सौदों का संबंध, एक तो कारगिल युद्ध के समय के ट्रांजेक्शन्स थे और एक मामला और भी है जिस पर चर्चा होती रही है। मैं चाहूंगा कि इस पर एक सार्थक बहस हो, उससे पहले जहां तक कारगिल के सौदों का सवाल है, उस पर एक कमीशन ऑफ इंक्वायरी बैठी। उस फूकन कमीशन ने फरवरी 2004 में अपनी रिपोर्ट भी दी। उस पर सार्थक बहस तब होगी जब फूकन कमीशन की रिपोर्ट सदन में रखी जायेगी। आपने स्वयं भी कहा और कानून भी अपेक्षा करता है कि यह छः महीने के अंदर-अंदर हो जाना चाहिए। …(व्यवधान)

MR. SPEAKER: May I respond?

…
(*Interruptions*)

**श्री लाल कृण आडवाणी** : इसलिए फूकन कमीशन की रिपोर्ट सदन में जल्द से जल्द आये। …(व्यवधान)

**अध्यक्ष महोदय :** आप बैठ जाइये। यह बात सही नहीं है।

…(व्यवधान)

MR. SPEAKER: Nothing will be recorded. We are having it in a very beautiful atmosphere. Let us do it.

*(Interruptions)* …*

MR. SPEAKER: No interruptions please. They have heard the Prime Minister.

*Not Recorded.

Let us do it. These are important matters.

… (*Interruptions*)

MR. SPEAKER: Shri Lal Singh, I am requesting you to please take your seat.

… (*Interruptions*)

MR. SPEAKER: Nothing is being recorded.

*(Interruptions)** ...

**अध्यक्ष महोदय :** यह परम्परा ठीक नहीं है। जब नेता लोग बोलते हैं तो we should pay proper respect to everybody.

… (*Interruptions*)

MR. SPEAKER: Do not record anything.

*(Interruptions)* ... *

**अध्यक्ष महोदय :** आप देख रहे हैं कि हम कोशिश कर रहे हैं।

...(व्यवधान)

MR. SPEAKER: Do not complicate the matter.

… (*Interruptions*)

MR. SPEAKER: It is not being recorded. Why are you saying something, which is not being recorded?

… (*Interruptions*)

**श्री लाल कृण आडवाणी :** अध्यक्ष महोदय, रक्षा सौदों का एक दूसरा मामला है। ...(व्यवधान)

MR. SPEAKER: Shri Ram Kripal Yadav, I am requesting you to please sit down.

… (*Interruptions*)

**अध्यक्ष महोदय :** मैं आपसे अनुरोध करता हूं कि आप बैठ जाइये।

...(व्यवधान)

MR. SPEAKER: Shri Lal Singh, it will have its repercussions.

… (*Interruptions*)

*Not Recorded.

**श्री लाल कृण आडवाणी** : अध्यक्ष जी, रक्षा सौदों का एक दूसरा मामला है कि दिल्ली हाई कोर्ट ने …(व्यवधान)

**अध्यक्ष महोदय :** अभी नहीं, समय आने पर दिया जायेगा। रूल के मुताबिक सबको टाइम मिलेगा।

…(व्यवधान)

**श्री लाल कृण आडवाणी** : अध्यक्ष जी, यह रियर एडमिरल श्री एस.पी.पुरोहित ने दायर किया था और उस पर यह मामला ि वजीलैंस कमीशन के पास गया और हमारी जानकारी में सैन्ट्रल विजीलैंस कमीशन ने भी उस पर अपनी पूरी रिपोर्ट दी है। मैं चाहूंगा कि इस विाय पर जब बहस हो तो उस बहस से पहले ये दोनों रिपोर्ट-- एक तो फूकन कमीशन की रिपोर्ट और दूसरे सैन्ट्रल विजीलैंस कमीशन की रिपोर्ट, ये दोनों रिपोर्ट सरकार की ओर से सदन में रखी जाएं तो फिर वह बहस सार्थक होगी। आज रक्षा मंत्री जी स्वयं वक्तव्य देने वाले हैं जो एक एफिडैविट से संबंधित है। मेरा सुझाव होगा कि यह वक्तव्य भी उसी दिन रखा जाए जिस दिन सदन में बहस तय होती है। अब बहस कब तय हो, यह बिजनैस एडवाइजरी कमेटी और अध्यक्ष महोदय तथा सदन की समिति तय करेगी। इसीलिए मेरे दो सुझाव हैं। एक तो आज रक्षा मंत्री जी जो वक्तव्य देने वाले हैं, उस वक्तव्य को भी उसी दिन रखा जाए।…(व्यवधान)

MR. SPEAKER: That is between you. I cannot intervene in that. That is for the Defence Minister. Now, you have made your suggestion.

… (*Interruptions*)

SHRI L.K. ADVANI : And the second point is that… (*Interruptions*) these two Reports, firstly the Phukan Commission Report and secondly the CVC Report, should be placed on the Table of the House.

MR. SPEAKER: After all, the Leader of the Opposition has said it. As he has correctly mentioned the Phukan Commission Report was filed in February 2004. I am thankful to Mr. George Fernandies for bringing it to my notice. It is because it was done before my time, I have referred the matter to the Government. I have already heard from them and I have already said they must lay the Interim Report of the Phukan Commission.

PROF. VIJAY KUMAR MALHOTRA (SOUTH DELHI): Sir, it is final because Phukan Commission is not there.

**अध्यक्ष महोदय :** सही नहीं है तो वे बोलेंगे। Interim Report with the Action Taken Report also should be filed in the House as soon as possible, definitely during this part of the Session.

Shri Pranab Mukherjee, would you like to make a statement?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE): I would like to make a statement. Before that if you permit me, I would like to make one small submission to the Leader of the Opposition. It is because the Leader of the Opposition has mentioned two points that two documents should be made available to the House so that the House can meaningfully discuss the issues arising out of the affidavit and the statement which I am going to make. One issue is the submission of the Phukan Commission Report on which you have given the direction to the Government and the Government will have to comply with it.

In respect of the Vigilance Commission's Report, most respectfully I would like to submit to the House – and perhaps the Leader of the Opposition can throw light on it – on this very Report itself,

a piquant situation was created when the Public Accounts Committee had to submit a Report that they could not complete their job which was entrusted to them to scrutinise the CAG Report 7 (a) of 2001 because they wanted to have a document which is CVC Report. At that point of time, that Government claimed privilege and as a result the document was not made available to the Public Accounts Committee, which is the creation of this House.

Therefore, Mr. Speaker Sir, I would like to appeal to the Leader of the Opposition, through you, to explain what prevented them at that point of time to give that Report to the Public Accounts Committee. I am not talking of any individual, and when the Public Accounts Committee insisted on it that without this Report they cannot complete their job, what prompted them not to give that Report to the PAC? What has now urged them to demand this Report? Is it simply because of change of seats from this side to that side, they have changed the very basic objective and approach in respect of patent, in respect of VAT and in respect of CVC Report?

I think the Leader of the Opposition can kindly explain.

MR. SPEAKER: The Chair is not concerned with this. You have made your point. The only thing I want to know from the hon. Leader of the House is this. Will you be making the statement now? Or, will you wait for some time?

SHRI PRANAB MUKHERJEE: No, I would like to make my statement. … (*Interruptions*) Just one second please. Let me complete. I have no problem because the Leader of the Opposition appealed to me. My point is that certain things are being said outside the House. As Minister in charge of the Department and more so as Leader of the House, I cannot speak outside when the House is in Session. My most respectful submission would be that I would like to make the statement now.

MR. SPEAKER: I have already permitted you.

SHRI PRANAB MUKHERJEE: After that, whenever it is decided to discuss, this can be taken as a matter for discussion. Or, it can be discussed on a substantive motion. Whichever way you will decide, we will go by it but please allow me to make my statement.… (*Interruptions*)

Sir, in the last few days, various statements have been carried in the media in respect of the affidavits filed on behalf of the Union of India. … (*Interruptions*)

MR. SPEAKER: Mr. Minister, just a minute.

… (*Interruptions*)

**अध्यक्ष महोदय :** ठीक है, आप बैठ जाइए। हम लोगों को ठीक तरीके से काम करना चाहिए। जिसको भी बोलना है, वह बोले। मैं तो किसी को कम्पेल नहीं करता हूँ। मैं आप लोगों से रिक्वेस्ट कर रहा हूँ।

PROF. VIJAY KUMAR MALHOTRA : Sir, eight people have given notice. All the leaders of the NDA partners have given notice. Can you listen to them?

MR. SPEAKER: I have called the Leader of the Opposition who has also signed. His signature is there. Therefore I had called him with respect to his position as the Leader of the Opposition. If you

want to associate him, you may associate with him. Do you want to say again on this? The same thing has been said.

**श्री प्रभुनाथ सिंह (महाराजगंज, बिहार)** : अध्यक्ष महोदय, श्री जार्ज फर्नांडीज जी कुछ कहना चाहते हैं, उनकी भी बात सुनी जानी चाहिए। उनको बोलने का अवसर नहीं दिया जा रहा है। अध्यक्ष महोदय, यह सदन की परम्परा रही है। …(व्यवधान)

MR. SPEAKER: If you want to say, you associate.

… (*Interruptions*)

MR. SPEAKER: You have given notice. That is not the procedure we follow. You associate with that. He is associating. You associate. Thank you.

… (*Interruptions*)

MR. SPEAKER: I am obliged to you. We are bringing a beautiful atmosphere. You associate with this. This is the procedure.

… (*Interruptions*)

MR. SPEAKER: I cannot follow it.

**श्री जार्ज फर्नान्डीज़ (मुजफ्फ़रपुर)** : अध्यक्ष महोदय, अभी सदन की नेता, जो कि रक्षा मंत्री भी हैं, ने जो बात कही है, मैं उस पर कुछ टिप्पणी करना चाहता हूँ और इसलिए करना चाहता हूँ कि उस समय मैं रक्षा मंत्री था। …(व्यवधान)

MR. SPEAKER: About the statement, let him make the statement. After that, you make your submission.

**श्री जार्ज फर्नान्डीज़** : यह स्टेटमेंट की बात नहीं है, उन्होंने जो कुछ अभी कहा है, मैं उसके बारे में कुछ कहना चाहता हूँ।

**अध्यक्ष महोदय :** यह चर्चा करने का समय नहीं है।

**श्री जार्ज फर्नान्डीज़** : अध्यक्ष महोदय, मैं चर्चा नहीं करना चाहता हूँ। …(व्यवधान)

MR. SPEAKER: No, he has not completed.

… (*Interruptions*)

MR. SPEAKER: Give me that paper. Where is that paper?

… (*Interruptions*)

MR. SPEAKER: Just a minute please. Very well, you are aware that this is not the procedure.

… (*Interruptions*)

MR. SPEAKER: After I have allowed the hon. Leader of the Opposition, this is not good.

PROF. VIJAY KUMAR MALHOTRA : Members have to say different things on this.

MR. SPEAKER: Why different things? It is the same and identical notice that you have given and I have called the hon. Leader of the Opposition. You do not want to accept his statement also. Then, what would you add to that?

PROF. VIJAY KUMAR MALHOTRA : Mr. Pranab Mukherjee has asked specifically about the CVC Report.

MR. SPEAKER: I am giving one minute to each.

… (*Interruptions*)

**प्रो. विजय कुमार मल्होत्रा :** अध्यक्ष महोदय, अभी-अभी श्री प्रणब मुखर्जी साहब ने यह बात कही है कि सीवीसी की रिपोर्ट को उस समय कांफिडेंशियल रखा गया था और उसे पीएसी को नहीं दिया गया था।

MR. SPEAKER: Your notice is on the Phukan Commission. I am sorry.

PROF. VIJAY KUMAR MALHOTRA : No, it is on the CVC also.

MR. SPEAKER: I am sorry. I stand corrected.

**प्रो. विजय कुमार मल्होत्रा :** महोदय, सरकार की तरफ से जो पहला एफिडेविट दिया गया था, उसमें सीवीसी रिपोर्ट का उल्लेख किया गया था।

उसमें यह कहा है कि सीवीसी की रिपोर्ट में ये बातें कहीं हैं इसलिए सीबीआई को भेज रहे हैं, बाकी जगह भी भेज रहे हैं। जो बातें सुप्रीम कोर्ट में कह दीं, सुप्रीम कोर्ट में एफिडेविट दे दिया और फिर उस एफिडेविट को बदलकर सीवीसी का हवाला दिया। जब सारी दुनिया जानती है तो हाउस में सीवीसी की रिपोर्ट रखने में सरकार को क्या एतराज है। आप सीवीसी रिपोर्ट सुप्रीम कोर्ट में दे रहे हैं और हाउस में डिनाई कर रहे हैं, इससे ज्यादा क्या डिनाई हो सकता है। हमारी मांग है कि फुकन कमीशन की रिपोर्ट और सीवीसी की रिपोर्ट दोनों सदन में रखी जानी चाहिए।...(व्यवधान)

**अध्यक्ष महोदय :** आप लोग मेहरबानी करके बैठ जाएं। It will be over in five minutes.

… (*Interruptions*)

MR. SPEAKER: Nothing else except Shri Braja Kishore Tripathy.

*(Interruptions)** …

MR. SPEAKER: Please sit down. You are interrupting.

… (*Interruptions*)

SHRI BRAJA KISHORE TRIPATHY (PURI): Section 4 of the Commission of Inquiries Act, 1952 में जो स्टेचुटरी प्रोविजन है कि सरकार छः महीने के अंदर कमीशन की कोई भी रिपोर्ट जो रहती है, maybe part Report, maybe interim Report or maybe full Report, संसद में रखेगी। यदि स्टेट द्वारा गठित कमीशन है तो राज्य की असेम्बली में रखेगी। लेकिन छः महीने हो गए हैं, उस रिपोर्ट को अभी तक संसद में नहीं रखा गया है। आपने सरकार को राइटली डायरेक्शन दिया है।

**अध्यक्ष महोदय :** मैंने डायरेक्शन दिया है। अब पूरी बात क्यों कह रहे हैं, सीधा मुद्दे पर आएं।

**श्री बृज किशोर त्रिपाठी :** सीवीसी की जो रिपोर्ट है, मंत्री जी ने बताया कि उस समय पीएसी को रिपोर्ट नहीं दी थी, जब इनके दल के अध्यक्ष थे। लेकिन अब ये खुद सरकार में हैं, तो इन्हें रिपोर्ट सदन में रखने में क्या तकलीफ है। इसलिए उस रिपोर्ट को सदन के पटल पर रखा जाए। इस सीवीसी की रिपोर्ट में क्या है, यह सबको मालूम पड़ जाएगा और सारा देश जान जाएगा कि सीवीसी रिपोर्ट में क्या है।…(व्यवधान)

**श्री राम कृपाल यादव (पटना) :** ...*…..*

**अध्यक्ष महोदय :** यह क्या हो रहा है। That will be deleted.

… (*Interruptions*)

MR. SPEAKER: I am appealing to all of you, and I am also requesting.

… (*Interruptions*)

**प्रो. रासा सिंह रावत (अजमेर) :** वे लोग बोल रहे हैं, उन्हें कंट्रोल करें।

**अध्यक्ष महोदय :** मुझे मालूम है। आपसे ज्यादा मैं कंट्रोल करता हूं। I am requesting you that we are following the usual procedure. You are associating with similar issues. But if you feel very strongly, I do not want to give an impression that I am stopping

*Not Recorded.

*…..* Expunged as ordered by the Chair.

anybody. Therefore I am allowing you.You raise the issue, but do not interrupt. The hon. Leader of the House has made his observations. If there is a discussion on this, full opportunity will be given. But please do not do this.

… (*Interruptions*)

MR. SPEAKER: You have finished.

**श्री बृज किशोर त्रिपाठी :** सरकार को उस रिपोर्ट को सदन में प्लेस करना चाहिए।…(व्यवधान)

**श्री राम कृपाल यादव :** अध्यक्ष महोदय, हमारा बहुत ही महत्वपूर्ण मामला है।…(व्यवधान)

MR. SPEAKER: One day, you are going to force me to take very unpleasant action.

… (*Interruptions*)

MR. SPEAKER: If you challenge me, then you have to face the consequence. This is not the way to behave in the House.

SHRI KINJARAPU YERRANNAIDU : I am very happy that the Government has agreed to discuss this issue concerning the filing of the second affidavit.

MR. SPEAKER: Someone is throwing a challenge to the Chair. Is this the tradition of this House?

… (*Interruptions*)

SHRI KINJARAPU YERRANNAIDU : Before that discussion, it is mandatory obligation under the Commission of Inquiries Act, 1952 that the Government should place on the Table of the House the Report of the Phukan Commission, and the CVC Report to have a free and fair discussion. The country should know what was happening at the time of Kargil war. You should not blame the NDA Government that they have not placed before the Public Accounts Committee, and that is why this Government is not placing. That is not correct at all. You have to place the Report of the Phukan Commission, and the CVC Report on the Table of the House.

SHRI P.C. THOMAS (MUVATTUPUZHA): It is not a mere change of the Government that has taken place. There was another Government which was not in the habit of filing contradictory affidavits. Now, a Government has come which has filed a contradictory affidavit, which is too shameful to the country. Now, moreover … (*Interruptions*)

MR. SPEAKER: Do not be too touchy.

SHRI P.C. THOMAS : The second affidavit refers to CVC Report. In detail, the CVC Report has been dealt with.

MR. SPEAKER: He is going to make a statement now.

SHRI P.C. THOMAS : Even without any statement, even without any request from the Opposition, and even without a direction from the Speaker, they can place it on the Table of the House.

**अध्यक्ष महोदय :** आपने अपनी बात कह दी, अब आप बैठ जाएं। Do not repeat the same thing

… (*Interruptions*)

MR. SPEAKER: Nothing will be recorded except Shri George Fernandes.

… (*Interruptions*)

MR. SPEAKER: Shri Thomas, why are you speaking? Nothing is being recorded.

*(Interruptions)* …*

**श्री जार्ज फर्नान्डीज़** : अध्यक्ष जी, सदन के नेता ने जो बातें यहां पर कही हैं…(व्यवधान)

MR. SPEAKER: Shri Topdar, please do not interrupt.

… (*Interruptions*)

**श्री जार्ज फर्नान्डीज़ :** अध्यक्ष जी, मैं फिर कहता हूं कि जो चर्चा यहां पर चल रही है, उस पर मुझे बहुत कुछ नहीं बोलना है। लेकिन सदन के नेता ने सीवीसी की रिपोर्ट को लेकर जो बातें यहां पर रखीं हैं कि जब मौका था तो क्यों नहीं उसको बाहर निकाला आदि-आदि। यह बात आज नहीं जब मैं रक्षा मंत्रालय में था तब भी पूछी जाती थीं और तब मैंने कहा था कि यह रिपोर्ट

तो सार्वजनिक करने वाली रिपोर्ट नहीं है तो मुझे लेकर इतना हंगामा इन लोगों ने किया था, जिसकी कोई सीमा नहीं थी। इन्होंने कहा था कि मैं चोर हूं, मैं लूटेरा हूं...(व्यवधान) इन लोगों ने जो व्यवहार उस समय मेरे साथ किया था उसको मैं कह नहीं सकता हूं। ...(व्यवधान) मेरे बार-बार कहने के बावजूद भी ये लोग मेरी बात को कबूल करने को तैयार नहीं हुए। मैंने इसीलिए यह बात इस बार छेड़ी है कि यह रिपोर्ट सामने आनी चाहिए। मैं जानता हूं कि उस रिपोर्ट में क्या है और आप भी जानते हैं कि रिपोर्ट में क्या है, क्यों वह रिपोर्ट बाहर

*Not Recorded.

नहीं जाती है। जो उसका इस्तेमाल करता है उसको मालूम है। लेकिन जिनको पता नहीं है कि सुरक्षा क्या चीज है, ...*......* (व्यवधान) तो उनसे हमारी कोई अपेक्षा ही नहीं है।...(व्यवधान)

MR. SPEAKER: You have made your statement. Please take your seat.

THE MINISTER OF WATER RESOURCES (SHRI PRIYA RANJAN DASMUNSI): Sir, he should withdraw that statement. He has alleged that this Government does not have any sense of national security. He should withdraw it. … (*Interruptions*)

**अध्यक्ष महोदय :** आप दोनों साइड के सांसद बैठ जाइये। If there is anything objectionable, that will be deleted. हम सबसे अपील करते हैं कि आप बैठ जाइये। मिनिस्टर साहब बैठ जाइये। मिस्टर गीते आप कुछ बोलना चाहते हैं।

**श्री जार्ज फर्नान्डीज़** : अध्यक्ष जी, मैं सारे देश को बताना चाहता था कि जब लोग सत्ता में होते हैं तो उनका क्या दृटिकोण होता है और जब दूसरे लोग सत्ता में होते हैं तो उनका दृटिकोण दूसरा होता है।...(व्यवधान)

**श्री अनंत गंगाराम गीते (रत्नागिरि)** : जैसा माननीय आडवाणी जी ने कहा है...(व्यवधान) सीवीसी की रिपोर्ट पेश की जानी चाहिए।...(व्यवधान)

**श्री जार्ज फर्नान्डीज़** : इनकी असली तस्वीर मैं देश के सामने रखना चाहता था और इसलिए मैंने यह आग्रह किया था। लेकिन आपका जो निर्णय होगा, वही निर्णय हम मानेंगे, चूंकि मुझे मालूम है कि सुरक्षा से इनको कितना मतलब है।

MR. SPEAKER: Hon. Members, please take your seats.

… (*Interruptions*)

MR. SPEAKER: I shall look into the record. If there is anything unparliamentary, it would be deleted. I shall look into it. Please take your seats.

… (*Interruptions*)

MR. SPEAKER: Now, please sit down. I am on my legs.

… (*Interruptions*)

ME. SPEAKER: I am also asking them. Why are you saying this?

*….*Expunged as ordered by the Chair.

… (*Interruptions*)

MR. SPEAKER: Please go to your seats. This is very unfortunate. Everybody should sit down.

… (*Interruptions*)

MR. SPEAKER: I am requesting everybody to please sit down.

… (*Interruptions*)

MR. SPEAKER: Shri Kanti Lal Bhuria, you are a Minister. You must sit down.

… (*Interruptions*)

MR. SPEAKER: You all go to your seats. Do not follow bad examples.

… (*Interruptions*)

**अध्यक्ष महोदयः** आपकी कोई बात सुनायी नहीं दे रही है।

…(व्यवधान)

**प्रो. विजय कुमार मल्होत्रा :** एक कैबिनेट मिनिस्टर सब को भड़का रहे हैं। …(व्यवधान)

**अध्यक्ष महोदयः** श्री कांति लाल भूरिया, आप बैठ जाइए। Shri Bhuria, as a Minister, you should not do that. You are a Minister. Ministers should not do this.

… (*Interruptions*)

MR. SPEAKER: I am extremely surprised. I have allowed you.

…
(*Interruptions*)

**अध्यक्ष महोदयः** आप आपनी सीट पर जाइए।

…(व्यवधान)

**अध्यक्ष महोदयः** मैं दोनों साइड के लोगों से अपील करता हूं।

…(व्यवधान)

**अध्यक्ष महोदयः** आप अपनी सीट पर जाइए।

…(व्यवधान)

**अध्यक्ष महोदयः** हमने इनको भी डांटा है और उनको भी डांटा है। आप क्या कर रहे हैं?

…(व्यवधान)

_________